

Annexure-3																
Name of the corporate debtor: SCOPE PROPERTIES PRIVATE LIMITED			Date of commencement of Liquidation: 27/01/2021					List of Stakeholders as on: 01/08/2021								
List of secured financial stakeholders (other than financial creditors belonging to any class of creditors)																
(Amount in Rs)																
Sl. No.	Name of creditor	Identification No.	Details of claim received		Details of claim admitted							Amount of contingent claim	Amount of any mutual dues, that may be set- off	Amount of claim not admitted	Amount of claim under verification on	Remarks, if any
			Date of receipt	Amount claimed (In Crores)	Amount of claim admitted	Nature of claim	Amount covered by security interest	Whether security interest relinquished ? (Yes/No)	Details of security interest	Amount covered by guarantee	% share in total amount of claims admitted					
1	Edelweiss Asset Reconstruction Company Limited (w.r.t the two term loans taken by CD)		26/2/2021	10,55,66,179	10,55,66,179	Secured	105566179*	Yes	Exclusive	Nil	24%	Nil	Nil	-	Nil	The amount has been admitted based on the claim so filed
2	Edelweiss Asset Reconstruction Company Limited (w.r.t the corporate guarantee given by CD for Sagar Power Neerukatte Pvt Ltd)		26/2/2021	33,37,32,378	33,37,32,378	Secured	333732378*	Yes	Security for Corporate Guarantree	Nil	76%	Nil	Nil	-	Nil	The amount has been admitted based on the claim so filed
3	City Square Enterprises Private Limited		23/02/2021	9,09,85,469	-	Secured**	-	No	Charge unnder Loan cum Lease Agreement***	Nil		Nil	Nil	9,09,85,469	-	The amount claimed has been rejected****
	Total			53,02,84,026	43,92,98,557						100%			9,09,85,469	-	

*Note- The entire amount of claim admitted is covered by security interest.

**Note- The claim is filed under the category of secured financial creditor, however the same is not supported by the documents provided for verification.

***Note- The Loan Cum Lease Agreement has been claimed by the Creditor

****Note- An avoidance of transaction application is filed by the Liquidator during CIRP period before the Hon'ble NCLT regarding this claimed amount, as the same is shown as 'Share application money' in the audited books of account of the Corporate Debtor till 31.03.2015 and is liable to be treated as a fraudulent transaction.